

ment for making rotational transfers in respect of sensitive posts.

These instructions were reiterated by this Department in 1971 for compliance by the various Ministries/Departments of the Government of India. The need for strict rotation of officers in sensitive posts was again emphasised in February 1985. It is for individual Ministries/Departments to identify sensitive posts and implement rotational transfers.

[*Translation* ]

**I.P.K.F. Personnel**

4913. PROF. RASASINGHRAWAT:  
SHRI JANARDHAN TIWARI:  
SHRI P.C. THOMAS:

Will the PRIME MINISTER be pleased to state:

(a) the number of I.P.K.F. jawans sent and killed in Sri Lanka separately;

(b) the number of Indian jawans still missing in Sri Lanka; and

(c) the details of compensation provided to the families of jawans killed or missing in Sri Lanka?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Number of IPKF personnel sent to Sri Lanka varied from time to time depending upon operational requirements. Upto 31.3.1990, 1155 personnel were reported killed.

(b) Only one jawan is still missing in Sri Lanka.

(c) Details are given in Statements I and II below.

**STATEMENT-I**

*Benefits to the NOK of Personnel Killed in Field/OP Area*

*In case of Death*

*Pensionary benefits*

- (a) Family pension at the rate of last Pay drawn till death or disqualification.
- (b) Family gratuity at the specified rates ranging between Rs. 2000/- to Rs. 19000/- for Officers and Rs. 450/- to Rs. 1600/- for JCOs and OR depending on the rank.
- (c) Death gratuity as under:—

* (i) Less than one year service	—	2 months pay
* (ii) Between 1-5 years service	—	6 months pay
* (iii) Over 5 years but below 20 years service	—	12 months pay
* (iv) 20 years or over service	—	One month's pay for every completed year of service subject to max. of 33 months pay or Rs. 1 lakh whichever is less.

\*Weightage of five years is added to actual service for calculation.

2. **AGI benefits:** The families would also be entitled to death benefits from AGI at the following scale:—

Officers — Rs. 3,50,000/- w.e.f. 01 Apr, 89

JCOs./OR — Rs. 1,50,000/-

Authority:— SAO 5.2.78, AO 27/81 (as modified)

3. **Other benefits:**— Financial assistance at the following scale is applicable:—

**AOBF-** NOK of Officers are entitled to maximum total of financial grant of Rs. 18,000/-

Authority:— SAO 13/S/82 (as modified)

**AWWA—** Officers — Rs. 2,000/-

JCO — Rs. 1,200/-

NCO — Rs. 1,000/-

OR — Rs. 800/-

**Army Relief Fund**

Officers — Rs. 1,000/-

JCO — Rs. 300/-

OR — Rs. 200/-

Authority:— AO 179/77

4. DSOP/AFPP and leave encashment as admissible.

#### STATEMENT-II

*Benefits to the NOK of personnel Missing in field/OP area*

1. **Special Family Allowance**

1. Officers

Special family allowance equal to 45% of pay of the rank is paid to the family for a period of 4 months with effect from the date following that on which an officer is reported missing. Thereafter, a special allowance equal to special family pension is

payable till death presumed or for a period of two months after expiry of which period death is normally presumed.

## 2. JCOs/OR/NCs (E)

### Rates of special family pension

<i>Pay</i>	<i>Rate</i>
<b>(a) If a widow is childless</b>	
Less than Rs. 1500/-	50% of pay
Between Rs. 1500/- and Rs. 3000/-	40% of pay, Min. Rs. 750/-
More than Rs. 3000/-	30% of Pay, Min. Rs. 1200/- Max Rs. 2500/-
<b>(b) If the widow has children</b>	
In all cases	60% to Pay, Min Rs. 750/- Max Rs. 2500/-

### *Family Allotment*

JCOs/OR on posting to the units serving in field/operational area, leave instructions with their concerned Record office to remit a certain amount of pay to their NOK. This amount is termed as Family Allotment. The quantum of such amount is fixed by the individual at his discretion.

- (i) Where family allotment is in issue:— If family allotment is more favourable than special family pension, it will be paid for 4 months from the date of missing. Where family allotment is not favourable, special family allowance equal to special family pension is paid for 4 months. Thereafter, in both cases special allowance equal to special family pension is paid for further period of two months or until death is presumed.
- (ii) Where family allotment is not in issue:— Special family allowance equal to special family pension is paid for a period of six months. On the expiry of this period death will be normally presumed. If it is not presumed for any reason, special allowance will be paid under special Government orders.

## 2. *Sustenance Allowance*

Sustenance Allowance is granted to the beneficiaries of personnel who are declared missing presumed dead, by the AGI at the following rates:—

---

Officers	—	Rs. 1200/- pm
JCOs/OR	—	Rs. 500/- pm

---

### 20 Point Programme

**4914. POF. RASA SINGH RAWAT:**  
Will the PRIME MINISTER be pleased to state:

(a) Whether Government propose to continue schemes under 20 Point Programme;

(b) if not, whether Government propose to give it a new shape to these schemes in view of the changed circumstances; and

(c) if so, the progress made in this regard during the last three months?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT FOREST AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI): (a) to (c). The decision regarding the continuance or other wise of the 20 Point Programme would be taken alongwith the finalisation of the Eighth Five Year Plan.

### Functioning of Kota Power Plant

**4915. PROF. RASA SINGH RAWAT**  
Will the PRIME MINISTER be pleased to state:

(a) the reasons for repeated occurrence of faults in the Kota Atomic Power Plant;

(b) the number of times it has stopped functioning during the last year; and

(c) the details of the guidelines issued by Government to be followed with a view to prevent the recurrence of such faults in future?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCES DEVELOPMENT (PROF. M.G.K. MENON): (a) Out of the two 220 MWe units in operation in the Rajasthan Atomic Power Station (RAPS) the availability of RAPS—1 has been lower mainly due to forced outages of long duration to rectify the recurring leak in the south end shield and the turbine blade failure

(b) The details of forced and planned outages of RAPS 1 and 2 during the year 1989 are as follows:—

	<i>No. of outages in the year 1989</i>	
	<i>RAPS—1</i>	<i>RAPS—2</i>
1. Forced Outages	10	7
2. Planned outages	1	1
<b>Total</b>	<b>11</b>	<b>8</b>

---